

(d) if so, what would be the check of the Central Government after releasing first instalment of compensation for Bhopal gas victims?

**THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN):** (a) and (b) Union Carbide Corporation had deposited a sum equivalent to dollar 470 million with the Supreme Court in a court ordered settlement arrived at between the Government of India and Union Carbide Corporation. Union Carbide India Limited relating to the compensation amount. Government is moving the Supreme Court to release this amount to the Welfare Commissioner in Bhopal.

(c) and (d) The compensation amount will be disbursed by the Welfare Commissioner in terms of the provisions of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 and the Scheme framed thereunder. No funds have been allotted by the Central Government to the State Government for the purpose of compensation.

### Third writ petition of M/s. Carews

4606. **SHRI NYODEK YONGGAM:** Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that M/s. Carews filed third writ petition in respect of Combiflame in the Calcutta High Court;

(b) if so, when and on what ground and when was it received and when was the counter affidavit filed;

(c) whether it is a fact that records of second writ petition in Calcutta High Court are missing in the department;

(d) if so, what is the factual position;

(e) whether it is also a fact that court has passed *ex parte* order in this case;

(f) if so, the details thereof;

(g) whether Government have taken any steps to move to Supreme Court;

(h) if so, the details thereof and if not, the reasons therefor; and

(i) what steps have been taken to fix responsibility of those who did not represent Government?

**THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN):** (a) Yes, Sir.

(b) (e) and (f) The petition was filed in April, 1992 claiming exemption in terms of Government's Order S. O. 719 (E) dated 21-7-1988. The intimation regarding filing of this petition was received through the Petitioner's advocate on 18-5-1992. Parawise comments were sent to Ministry of Law and Justice, Branch Secretariat, Calcutta on 28-5-1992. However, affidavit could not be filed and the petition was allowed by the Hon'ble Court on 26-6-1992. Copy of the Judgement is awaited.

(c) No, Sir.

(d) Does not arise.

(g) to (i) Necessary action has already been initiated for filing an appeal against the Court's Order allowing the petition.

### Vacant posts in the Ministry

4607. **SHRI NYODEK YONGGAM:**  
**SHRI SULHIR RANJAN MAZUMDAR:**

Will the PRIME MINISTER be pleased to state:

(a) what are the details of various posts lying vacant in the Ministry of Chemicals and Fertilizers for the last three years;

(b) since when each of these posts fell vacant and what are the reasons for overstaffing in the Ministry;

(c) in what manner the persons who have been rendered surplus have been deployed;

(d) whether it is a fact that when a post remains vacant for a period of over three years, permission of Finance Ministry is required for filling the post;

(e) if so, the details thereof;

(f) whether it is a fact that efforts are being made to fill certain posts by ignoring this rule; and

(g) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) The details of the posts lying vacant for the last 3 years or more in the Ministry of Chemicals and Fertilizers are given below:

S. No.	Name of the post	No. of post	Date since when lying vacant
<i>Department of Fertilizers:</i>			
1	Dy. Adviser (Fertilizers)	1	14-5-1986
2	Assistant Commissioner (Movement)	3	One since 1-11-1988. Two transferred vacant from Department of Agriculture & Cooperation in March, 1986
3	Assistant Commissioner (Shipping)	1	11-4-1988
4	Senior Technical Assistant (Shipping)	2	Transferred vacant from the Department of Agriculture & Cooperation in March, 1986.
<i>Department of Chemicals and Petro-Chemicals:</i>			
5	Adviser (Pharmaceutical Industry)	1	9-2-1986
6	Project Officer (Petrochemicals)	1	November, 1987
7	Deputy Development Commissioner (Pharmaceutical Industry)	1	February, 1985.

The posts are filled up in the Ministry according to the sanctioned strength.

(c) In normal circumstances, the posts are filled according to the sanctioned strength and there are no surplus staff. In the office of the Fertilizer Industry Coordination Committee (FICC), which is an attached office of the Department of Fertilizers, some persons were, however, rendered surplus on account of abolition of certain posts following the decision taken on the recommendations of the Staff Inspection Unit, which examined that office last year. The surplus staff have been redeplo-

yed in the Ministry of Chemicals and Fertilizers and other Departments against vacant posts and the persons taken on deputation basis have been repatriated. In one case, the services of the officer are being utilised in FICC until Department of Personnel & Training find alternative posting.

(d) and (e) There is ban on filling up of posts lying vacant for a period exceeding one year. However, these posts can be filled up with the approval of the Financial Adviser concerned who may obtain the approval of the Ministry of Finance, if considered necessary.

(f) No Sir.

(g) Does not arise.